No. RJ-1/Regular/271/2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that the Division Bench presided over by the **Hon'ble Shri. Justice Prasanna B. Varale** has issued the following directions :

"1. Advocates and parties appearing in person are hereby notified that a grievance is raised by the Law Officers working in the Office of Government Pleader that in some of the matters, where the State Government or / and its authorities are respondents in the petition, the praecipes are moved before this Court claiming urgency and interim prayers are insisted upon and the Office of the Government Pleader is communicated only after interim order is passed by this Court. Considering this aspect of the matter, the Advocate and parties appearing in person while cirulating their praecipes claiming urgency for seeking interim orders shall intimate the Office of Government Pleader well in advance and obtain an endorsement of such intimation on the praecipe or on a copy of notice as the case may be.

2. In the event, the Advocates and parties appearing in person fail to undertake this exercise, the Court Officer shall return the praecipe to the learned counsel communicating this deficiency."

Dated this the 25th day of July 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.